

**Minutes of the Meeting No.3/18 scheduled on 16.06.2017 (actually held on 27.06.2017) under the
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT
XXXXXXX**

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 2/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-41 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/201/AM16/DES-IV RLA. No. 05/23/40/537/AM15 Lic. No. 0510393180 dt.12.02.2015
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.

Case No. M-42 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/306/AM13/DES-IV RLA. No. 05/23/40/43/AM13 Lic. No. 0510325845 dt.25.05.2012
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 12.07.2017.

Case No. M-43 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/527/AM11/DES-IV RLA. No. 05/23/40/191/AM11 Lic. No. 0510274936 dt.13.10.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 27.06.2017.

Case No. M-44 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. International Print-O-Pac Ltd., Noida F. No. 01/83/50/720/AM11/DES-IV RLA. No. 05/23/40/256/AM11 Lic. No. 0510279784 dated 20.12.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 27.06.2017.


SHRI AJAY KUMAR SRIVASTAVA
Joint Director General of Foreign Trade
Department of Commerce
Government of India
New Delhi

Case No. M-45 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/75/AM17/DES-IV RLA. No. 05/24/40/593/AM16 Lic. No. 0510397937 dt.15.03.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 30.06.2017 issued by Deptt. of IPP. The case is re-listed for 12.07.2017.

Case No. M-46 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/400/AM17/DES-IV RLA. No. 05/23/40/34/AM17 Lic. No. 0510398702 dt.01.08.2016
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The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 15.06.2017. The case is re-listed for 12.07.2017.

Case No. M-47 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Brakewel Automotive Components (India) Pvt. Ltd., Noida F. No. 01/83/50/746/AM17/DES-IV RLA. No. 05/23/40/325/AM17 Lic. No. 0510400182 dt.20.10.2016
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The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 15.06.2017. The case is re-listed for 12.07.2017.

Case No. M-48 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/527/AM09/DES-IV RLA. No. 05/24/40/243/AM09 Lic. No. 0510223728 dt.11.07.2008
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/279/2017-TSW dated 14.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-49 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/239/AM07/DES-IV RLA. No. 05/24/40/148/AM07 Lic. No. 0510183197 dt.23.05.2006
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The Committee considered the case as per agenda for amendment in description of import item. During the meeting on 27.06.2017. The Committee decided to amend the description of import item approved in Meeting No.44/83 dated 01.02.2012 without any other change as under:-

Import items as per AA	Import item approved in M. No.44/83 dt.01.02.12	Import items recommended
Lucia talc Ess Oil the Look Talc G 0131050/15	Lucia talc Ess Oil the Look Talc G 0121050/15	Lucia talc Ess Oil the Look Talc G 0131050/15

[Signature]
Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-50 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Girdhars International, New Delhi F. No. 01/83/50/36/AM18/DES-IV RLA. No. 05/23/40/606/AM17 Lic. No. 0510402080 dt.21.03.2017
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The Committee considered the case as per agenda for enhancement of quantity of import item. During the meeting on 27.06.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.2/83 dated 26.05.2017.

Case No. M-51 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. SMI Coated Products Pvt. Ltd., Mumbai F. No. 01/83/50/850/AM17/DES-IV RLA. No. 03/94/40/952/AM15 Lic. No. 0310793865 dt.12.02.2015
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The Committee considered the case as per agenda for amendment in description of import item. During the meeting on 27.06.2017. The Committee decided to amend the description of import item approved in Meeting No.15/83 dated 08.03.2017 without any other change as under:-

Import items as per AA	Import item approved in M. No. 15/83 dated 08.03.2017	Import items recommended
Adhesive (100% Solid) (Rubber Based Hot Melt)	Adhesive (100% Solid) (Water Based Hot Melt)	Adhesive (100% Solid) (Rubber Based Hot Melt)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-52 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/89/AM15/DES-IV RLA. No. 03/94/40/876/AM14 Lic. No. 0310767116 dt.21.01.2014
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The Committee considered the case as per agenda for amendment in quantity of import item. During the meeting on 27.06.2017. The Committee decided to amend the quantity of import item approved in Meeting No.8/83 dated 27.07.2016 without any other change as under:-

Export Item: - Palladium Alloy Catchment System in Pre-tacked Pack with Separator Screens ready to use in 4 (Four) Segments – containing Palladium 77.91Kg minimum.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-53 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/414/AM17/DES-IV RLA. No. 03/94/40/62/AM17 Lic. No. 0310804555 dt.11.05.2016
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The Committee considered the case as per agenda for enhancement of quantity of import item. During the meeting on 27.06.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.12/83 dated 07.12.2016.

[Signature]
 Director, Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

Case No. M-54 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/698/AM17/DES-IV RLA. No. 03/94/40/445/AM17 Lic. No. 0310807963 dt.22.09.2016
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The Committee considered the case as per agenda for enhancement of quantity of import item and amendment in description of export item. During the meeting on 27.06.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.13/83 dated 11.01.2017 and also decided to amend the description of export item approved in Meeting No.13/83 dated 11.01.2017 without any other change as under:-

From	To
Chlorotris (Triphenylphosphine) Rhodium (Rhodium content 10.5%-12.50%)	Chlorotris (Triphenylphosphine) Rhodium (I) (Rhodium content 10.5%-12.50%)

Case No. M-55 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Gujarat Borosil Ltd., Mumbai F. No. 01/83/50/69/AM15/DES-IV RLA. No. 03/94/40/984/AM14 Lic. No. 0310769763 dt.07.02.2014
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/13/2017-TSW dated 23.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-56 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Nagarjuna Agrichem Ltd., Hyderabad F. No. 01/83/50/210/AM17/DES-IV/Pt. RLA. No. 09/24/40/03/AM14 Lic. No. 0910055775 dt.17.04.2013
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The Committee considered the case as per agenda for enhancement of quantity of import item. During the meeting on 27.06.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.17/83 dated 25.02.2015.

Case No. M-57 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Nagarjuna Agrichem Ltd., Hyderabad F. No. 01/83/50/325/AM16/DES-IV/Pt. RLA. No. 09/24/40/355/AM15 Lic. No. 0910061077 dt.10.10.2014
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The Committee considered the case as per agenda for enhancement of quantity of import item. During the meeting on 27.06.2017. The Committee decided to maintain status quo with no enhancement in norms issued vide Meeting No.11/83 dated 18.11.2015.

Case No. M-58 NC No. 3/18	M/s. Dujodwala Paper Chemicals Ltd., Mumbai F. No. 01/83/171/04/AM18/DES-IV
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[Signature]
 Director, Technical Authority
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Dated 16.06.2017 (held on 27.06.2017)	RLA. No. 03/24/40/54/AM05 Lic. No. 0310264793 dt.22.04.2004
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The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 21.06.2017. The case is re-listed for 12.07.2017.

Case No. M-59 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. PI Industries Ltd., Udaipur F. No. 01/83/50/787/AM17/DES-IV RLA. No. 13/24/40/29/AM17 Lic. No. 1310048424 dt.20.10.2016
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 12.07.2017.

Case No. M-60 NC No. 3/18 Dated 16.06.2017 (held on 27.06.2017)	M/s. Avery Dennison (India) Pvt. Ltd., New Delhi F. No. 01/83/50/860/AM17/DES-IV RLA. No. 05/23/40/366/AM17 Lic. No. 0510400393 dt.09.11.2016
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The Committee considered the case as per agenda for amendment in Unit of Measurement (UOM) of import item. During the meeting on 27.06.2017. The Committee decided to amend the UOM of import item approved in Meeting No.14/83 dated 01.02.2017 without any other change as under:-

Export item with UOM	Import items as per AA with UOM	Import item approved in M. No.14/83 dt.01.02.17 with UOM	Import items required with UOM
Self Adhesive Film 118 GSM +/-10% in Sq. Mtrs.	BOPP Film 42 GSM +/- 10% in Kg.	BOPP Film 42 GSM +/- 10% in Kg.	Self Adhesive Film 118 GSM +/-10% in Sq. Mtrs.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

[Signature]
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 1st Floor, New Delhi

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

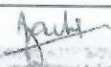
MEETING NUMBER : 3/83-ALC1/2017 **MEETING DATE** : 16.06.2017

1	Case No.: 56/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00144/AM18/	RLA File :17/24/040/00031/AM14/	Lic.No/Date: 1710005362 11.06.2013	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

2	Case No.: 20/3/83-ALC1/2017	Party Name: NANDU CHEMICAL INDUSTRIES	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00108/AM18/	RLA File :07/24/040/00348/AM14/	Lic.No/Date: 0710102148 13.02.2014	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

3	Case No.: 104/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00192/AM18/	RLA File :17/24/040/00030/AM15/	Lic.No/Date: 1710005862 20.06.2014	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.: 101/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00189/AM18/	RLA File :17/24/040/00048/AM15/	Lic.No/Date: 1710005889 31.07.2014	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.				


 Director General of Foreign Trade
 Office of the Director General of Foreign Trade
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
Case No.:53/3/83-ALC1/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
5 HQ File :01/83/050/00141/AM18/	RLA File :10/24/040/00024/AM16/	Lic.No/Date:1010059203 21.07.2015	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

Case No.:102/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00190/AM18/	RLA File :17/24/040/00056/AM16/	Lic.No/Date:1710006179 21.09.2015	Defer Date:
6 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:54/3/83-ALC1/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved								
HQ File :01/83/050/00142/AM18/	RLA File :10/24/040/00075/AM16/	Lic.No/Date:1010059328 02.12.2015	Defer Date:								
7 Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-											
<table border="1"> <thead> <tr> <th>Items of export</th><th>Qty.</th><th>Items of import</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Annatto Turmeric Oleoresin Containing -Min. of 0.98 MT of Annatto Oleoresin</td><td>2.000 MT</td><td>Annatto Oleoresin</td><td>1.000 MT</td></tr> </tbody> </table>				Items of export	Qty.	Items of import	Qty.	Annatto Turmeric Oleoresin Containing -Min. of 0.98 MT of Annatto Oleoresin	2.000 MT	Annatto Oleoresin	1.000 MT
Items of export	Qty.	Items of import	Qty.								
Annatto Turmeric Oleoresin Containing -Min. of 0.98 MT of Annatto Oleoresin	2.000 MT	Annatto Oleoresin	1.000 MT								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:103/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
8 HQ File :01/83/050/00191/AM18/	RLA File :17/24/040/00014/AM17/	Lic.No/Date:1710006323 04.05.2016	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

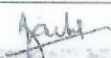
9	Case No.:15/3/83-ALC1/2017	Party Name:E I DUPONT INDIA PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00103/AM18/	RLA File :34/24/040/00044/AM17/	Lic.No/Date:3410042236 02.06.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:57/3/83-ALC1/2017	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00145/AM18/	RLA File :03/94/040/00309/AM17/	Lic.No/Date:0310806428 20.07.2016	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/77/2017-TSW dated 20.03.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:73/10/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Rejected
	HQ File :01/83/050/00541/AM17/	RLA File :05/23/040/00154/AM17/	Lic.No/Date:0510399203 22.07.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 17.03.2017.			

12	Case No.:4/12/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00658/AM17/	RLA File :05/24/040/00262/AM17/	Lic.No/Date:0510399578 30.08.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by DGFT. Subsequent reminder on 05.06.2017. The case is re-listed for 12.07.2017.			

13	Case No.:42/13/83-ALC1/2016	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2017	Status:Case Rejected
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 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

		16.06.2017	
HQ File :01/83/050/00754/AM17/	RLA File :05/23/040/00271/AM17/	Lic.No/Date:0510399832 23.09.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 05.01.2017.			

Case No.:64/13/83-ALC1/2016	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00776/AM17/	RLA File :05/23/040/00347/AM17/	Lic.No/Date:0510400283 26.10.2016	Defer Date:
14	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017-TSW dated 19.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

	Case No.:39/16/83-ALC1/2016	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
15	HQ File :01/83/050/01040/AM17/	RLA File :09/24/040/00378/AM17/	Lic.No/Date:0910064329 31.10.2016	Defer Date:12.07.2017
Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 12.07.2017.				

16	Case No.:5/2/83-ALC1/2017	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00005/AM18/	RLA File :09/24/040/00380/AM17/	Lic.No/Date:0910064328 31.10.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 12.07.2017.			

Case No.:34/3/83-ALC1/2017	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00122/AM18/	RLA File :09/24/040/00425/AM17/	Lic.No/Date:0910064371 10.11.2016	Defer Date:
17 Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


 Joint Secretary
 Department of Public Relations
 Government of India
 New Delhi

18	Case No.: 13/16/83-ALC1/2016	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/01014/AM17/	RLA File :09/24/040/00377/AM17/	Lic.No/Date: 0910064384 15.11.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 12.07.2017.			

19	Case No.: 7/15/83-ALC1/2016	Party Name: ACRYSIL LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00924/AM17/	RLA File :03/94/040/00697/AM17/	Lic.No/Date: 0310809270 23.11.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.03.2017. The case is re-listed for 12.07.2017.			

20	Case No.: 9/15/83-ALC1/2016	Party Name: NICOMET INDUSTRIES LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00926/AM17/	RLA File :03/95/040/00637/AM17/	Lic.No/Date: 0310809360 28.11.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

21	Case No.: 30/14/83-ALC1/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00874/AM17/	RLA File :05/24/040/00430/AM17/	Lic.No/Date: 0510400620 06.12.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

22	Case No.: 1/2/83-ALC1/2017	Party Name: VEDANTA LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00001/AM18/	RLA File :05/24/040/00456/AM17/	Lic.No/Date: 0510400860 19.12.2016	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

23	Case No.: 21/15/83-ALC1/2016	Party Name: KEF INFRASTRUCTURE INDIA PVT LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00938/AM17/	RLA File :07/24/040/00269/AM17/	Lic.No/Date: 0710110859 28.12.2016	Defer Date:


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Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

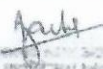
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.: 3/1/83-ALC1/2017	Party Name: EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/01058/AM17/	RLA File :03/94/040/00806/AM17/	Lic.No/Date: 0310810262 03.01.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

25	Case No.: 40/16/83-ALC1/2016	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/01041/AM17/	RLA File :08/24/040/00231/AM17/	Lic.No/Date: 0810139517 11.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/183/2017-TSW dated 13.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

26	Case No.: 42/16/83-ALC1/2016	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/01043/AM17/	RLA File :08/24/040/00198/AM17/	Lic.No/Date: 0810139518 11.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/183/2017-TSW dated 16.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

27	Case No.: 46/16/83-ALC1/2016	Party Name: KRISHNA DECOR PVT.LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/01047/AM17/	RLA File :08/24/040/00276/AM16/	Lic.No/Date: 0810139536 12.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/182/2017-TSW dated 13.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				


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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:47/16/83-ALC1/2016	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/01048/AM17/	RLA File :08/24/040/00422/AM17/	Lic.No/Date:0810139541 13.01.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

29	Case No.:15/16/83-ALC1/2016	Party Name:VEDANTA LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/01016/AM17/	RLA File :05/24/040/00525/AM17/	Lic.No/Date:0510401309 16.01.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

30

Case No.:17/3/83-ALC1/2017	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved								
HQ File :01/83/050/00105/AM18/	RLA File :02/24/040/00212/AM17/	Lic.No/Date:0210207262 18.01.2017	Defer Date:								
Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-											
<table><tr><td>Items of export</td><td>Qty.</td><td>Items of import</td><td>Qty.</td></tr><tr><td>Prepaid Mobile Recharge Cards</td><td>23.637 MT</td><td>Scratch off labels</td><td>24.82 MT</td></tr></table>				Items of export	Qty.	Items of import	Qty.	Prepaid Mobile Recharge Cards	23.637 MT	Scratch off labels	24.82 MT
Items of export	Qty.	Items of import	Qty.								
Prepaid Mobile Recharge Cards	23.637 MT	Scratch off labels	24.82 MT								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

31	Case No.:20/16/83-ALC1/2016	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/01021/AM17/	RLA File :22/24/040/00095/AM17/	Lic.No/Date:2210015634 19.01.2017	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/180/2017-TSW dated 13.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.:22/1/83-	Party Name:GEE GEE	Meet No/Date:3/83-	Status:Case
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ALC1/2017	KAY PRIVATE LIMITED,	ALC1/2017 16.06.2017	Deferred
HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

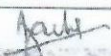
33	Case No.:78/2/83-ALC1/2017	Party Name:CAMPBOR AND ALLIED PRODUCTS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00078/AM18/	RLA File :03/94/040/00983/AM17/	Lic.No/Date:0310810754 25.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

34	Case No.:42/1/83-ALC1/2017	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/01097/AM17/	RLA File :05/23/040/00510/AM17/	Lic.No/Date:0510401418 31.01.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

35	Case No.:77/2/83-ALC1/2017	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00077/AM18/	RLA File :03/94/040/01006/AM17/	Lic.No/Date:0310810901 02.02.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

36	Case No.:31/2/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00031/AM18/	RLA File :17/24/040/00191/AM17/	Lic.No/Date:1710006566 10.02.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 12.05.2017 issued by Deptt. of IPP. The case is re-listed for 12.07.2017.				

37	Case No.:32/16/83-ALC1/2016	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/01033/AM17/	RLA File :05/24/040/00580/AM17/	Lic.No/Date:0510401603 13.02.2017	Defer Date:12.07.2017


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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.

38	Case No.: 33/1/83-ALC1/2017	Party Name: INTECH PHARMA PVT. LTD.,	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/01088/AM17/	RLA File :05/23/040/00504/AM17/	Lic.No/Date: 0510401632 14.02.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

39	Case No.: 50/2/83-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00050/AM18/	RLA File :03/94/040/01021/AM17/	Lic.No/Date: 0310811194 14.02.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

40	Case No.: 79/2/83-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date: 0310811233 15.02.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.07.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

41	Case No.: 87/2/83-ALC1/2017	Party Name: COUNTERTOPS AND CABINETS (INDIA) PVT LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00087/AM18/	RLA File :13/24/040/00053/AM17/	Lic.No/Date: 1310048562 15.02.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 22.06.2017 issued by Deptt. of IPP. The case is re-listed for 12.07.2017.			

42	Case No.: 21/1/83-ALC1/2017	Party Name: WILLOWOOD CHEMICALS PVT LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/01076/AM17/	RLA File :02/24/040/00181/AM17/	Lic.No/Date: 0210207367 17.02.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.			


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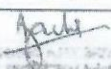
43	Case No.: 58/2/83-ALC1/2017	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00058/AM18/	RLA File :03/95/040/00915/AM17/	Lic.No/Date: 0310811326 20.02.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/240/2017-TSW dated 09.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.: 73/2/83-ALC1/2017	Party Name: ACRYSIL LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00073/AM18/	RLA File :03/94/040/01043/AM17/	Lic.No/Date: 0310811375 22.02.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

45	Case No.: 74/2/83-ALC1/2017	Party Name: ACRYSIL LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00074/AM18/	RLA File :03/94/040/01044/AM17/	Lic.No/Date: 0310811376 22.02.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

46	Case No.: 32/1/83-ALC1/2017	Party Name: INTECH PHARMA PVT. LTD.,	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/01087/AM17/	RLA File :05/23/040/00545/AM17/	Lic.No/Date: 0510401772 23.02.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

47	Case No.: 19/3/83-ALC1/2017	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00107/AM18/	RLA File :31/83/040/00024/AM17/	Lic.No/Date: 3110066600 24.02.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of				


 Joint Secretary
 Department of Public Relations
 Government of India
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NORMS COMMITTEE.

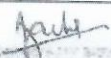
48	Case No.:24/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00112/AM18/	RLA File :17/24/040/00198/AM17/	Lic.No/Date:1710006576 28.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:26/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00114/AM18/	RLA File :17/24/040/00200/AM17/	Lic.No/Date:1710006578 28.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:27/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00115/AM18/	RLA File :17/24/040/00199/AM17/	Lic.No/Date:1710006577 28.02.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:33/2/83-ALC1/2017	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00033/AM18/	RLA File :05/24/040/00606/AM17/	Lic.No/Date:0510401813 01.03.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

52	Case No.:86/2/83-	Party Name:F.W. IMPEX	Meet No/Date:3/83-	Status:Case
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 CENTRAL EXCISE
 Customs Division
 Directorate General of Foreign Trade
 New Delhi

ALC1/2017	PVT. LTD.,	ALC1/2017 16.06.2017	Deferred
HQ File :01/83/050/00086/AM18/	RLA File :05/23/040/00534/AM17/	Lic.No/Date:0510401810 01.03.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 18.05.2017. The case is re-listed for 12.07.2017.			

53	Case No.:11/2/83- ALC1/2017	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00011/AM18/	RLA File :17/24/040/00202/AM17/	Lic.No/Date:1710006581 02.03.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:53/2/83-ALC1/2017	Party Name:DAMATI PAPERKRAFT,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00053/AM18/	RLA File :03/94/040/01083/AM17/	Lic.No/Date:0310811592 03.03.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 12.07.2017.			

55	Case No.:54/2/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00054/AM18/	RLA File :03/94/040/01042/AM17/	Lic.No/Date:0310811606 03.03.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

56	Case No.: 55/2/83- ALC1/2017	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date: 3/83- ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00055/AM18/	RLA File :03/94/040/01053/AM17/	Lic.No/Date:0310811608 03.03.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.			

57	Case No.: 72/2/83-ALC1/2017	Party Name: TRAFIGURA INDIA PVT. LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00072/AM18/	RLA File :03/95/040/00902/AM17/	Lic.No/Date: 0310811628 06.03.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.				

58	Case No.: 7/3/83-ALC1/2017	Party Name: ARCIL CATALYST PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00095/AM18/	RLA File :34/24/040/00343/AM17/	Lic.No/Date: 3410042985 07.03.2017	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 05.05.2017. The Committee decided to ratify the following norms as under:-				

Export Item	Quantity	Import Item	Quantity
GSOL- 4301 (Aluminium Chloride Anhydrous)	410 MT	Aluminium Ingot	87.07 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.: 10/3/83-ALC1/2017	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00098/AM18/	RLA File :03/95/040/00954/AM17/	Lic.No/Date: 0310811680 07.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. dated 16.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:45/1/83-ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/01100/AM17/	RLA File :31/83/040/00156/AM17/	Lic.No/Date:3110066620 10.03.2017	Defer Date:
	Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-			
Items of export		Qty.	Items of import	Qty.

[Signature]
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 100, Park Road, New Delhi-110002

IND STAR CPO-25 (S) Containing –Min. of 25.5% of Antimony Trioxide	79.200 MT	Antimony Trioxide	20.592 MT
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 30/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00118/AM18/	RLA File :17/24/040/00210/AM17/	Lic.No/Date: 1710006588 10.03.2017	Defer Date:

61 **Decision :** The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 47/3/83-ALC1/2017	Party Name: INCO COLOURS INDIA PVT.LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00135/AM18/	RLA File :03/94/040/01094/AM17/	Lic.No/Date: 0310811795 14.03.2017	Defer Date:

62 **Decision:** The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Body Black Containing –Min. of 30% of Chrome Oxide	125800 Kg	Chrome Oxide	40000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 18/2/83-ALC1/2017	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
HQ File :01/83/050/00018/AM18/	RLA File :05/24/040/00635/AM17/	Lic.No/Date: 0510401985 17.03.2017	Defer Date: 12.07.2017

63 **Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.

Case No.: 25/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00113/AM18/	RLA File :17/24/040/00213/AM17/	Lic.No/Date: 1710006591 17.03.2017	Defer Date:

64

[Signature]
 Joint Secretary
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 48/3/83-ALC1/2017	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00136/AM18/	RLA File :03/94/040/01076/AM17/	Lic.No/Date: 0310811884 17.03.2017	Defer Date:
65 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 49/3/83-ALC1/2017	Party Name: NOCIL LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00137/AM18/	RLA File :03/95/040/00860/AM17/	Lic.No/Date: 0310811899 17.03.2017	Defer Date:
66 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 80/3/83-ALC1/2017	Party Name: INDO AMINES LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00168/AM18/	RLA File :03/94/040/01038/AM17/	Lic.No/Date: 0310811948 20.03.2017	Defer Date:
67 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 81/3/83-ALC1/2017	Party Name: INDO AMINES LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
HQ File :01/83/050/00169/AM18/	RLA File :03/94/040/00656/AM17/	Lic.No/Date: 0310811956 20.03.2017	Defer Date:
68 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA			

[Signature]
 Director General of Customs
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.:82/3/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00170/AM18/	RLA File :03/94/040/00655/AM17/	Lic.No/Date:0310811955 20.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

70	Case No.:9/3/83-ALC1/2017	Party Name:MEHTA STONE EXPORT HOUSE	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00097/AM18/	RLA File :05/24/040/00639/AM17/	Lic.No/Date:0510402034 21.03.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.				

71	Case No.:35/3/83-ALC1/2017	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00123/AM18/	RLA File :09/24/040/00263/AM17/	Lic.No/Date:0910064831 21.03.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.				

72	Case No.:22/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00110/AM18/	RLA File :17/24/040/00215/AM17/	Lic.No/Date:1710006592 23.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

73	Case No.:35/2/83-ALC1/2017	Party Name:SIDDHI DECOR PVT.LTD.	Meet No/Date:3/83-ALC1/2017	Status:Case Approved
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[Signature]
 Director, Central Excise
 Commissioner of Customs
 New Delhi

		16.06.2017	
HQ File :01/83/050/00035/AM18/	RLA File :08/24/040/00484/AM17/	Lic.No/Date:0810139938 24.03.2017	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/133/2017-TSW dated 13.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:46/3/83-ALC1/2017	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00134/AM18/	RLA File :03/94/040/01012/AM17/	Lic.No/Date:0310812079 25.03.2017	Defer Date:
74	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:61/3/83-ALC1/2017	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00149/AM18/	RLA File :03/95/040/00993/AM17/	Lic.No/Date:0310812107 25.03.2017	Defer Date:
75	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Case No.:73/3/83-ALC1/2017	Party Name:RALLIS INDIA LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00161/AM18/	RLA File :03/95/040/00957/AM17/	Lic.No/Date:0310812103 25.03.2017	Defer Date:
76	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

77	Case No.:75/3/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
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 Director General of Foreign Trade
 Ministry of Commerce
 1st Floor, New Delhi

HQ File :01/83/050/00163/AM18/	RLA File :03/95/040/00952/AM17/	Lic.No/Date:0310812081 25.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 8/3/83-ALC1/2017	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved	
HQ File :01/83/050/00096/AM18/	RLA File :03/94/040/01142/AM17/	Lic.No/Date: 0310812127 27.03.2017	Defer Date:	
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-				
78	Name of Export Items (s)	Qty.	Name of Import Item (s)	Qty.
	CELLULOSE ACETATE BUTYRATE PIGMENTED CHIPS NET CONTENT ; 1) RESIN AMELY CELLULOSE ACETATE BUTYRATE RESIN: 5,270.000 KILOGRAM 2) RELEVANT INORGANIC PIGMENTS: 2,975.000 KGS 3) ALKYL SULPHONATE BASED SOLUTION (ADDITIVE CONTENT 13.64%):255.000 KILOGRAM	1 Kg	RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN	0.6203 Kg
			RELEVANT INORGANIC PIGMENT	0.3502 Kg
			ALKYL SULPHONATE BASED SOLUTION (ADDITIVE CONTENT 13.64%)	0.0600 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:62/3/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00150/AM18/	RLA File :03/95/040/00857/AM17/	Lic.No/Date:0310812143 27.03.2017	Defer Date:
79	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No.:77/3/83-ALC1/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00165/AM18/	RLA File :03/95/040/01022/AM17/	Lic.No/Date:0310812138 27.03.2017	Defer Date:


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India
 New Delhi

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/95/2011-CH-II dated 11.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:23/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00111/AM18/	RLA File :17/24/040/00220/AM17/	Lic.No/Date:1710006597 28.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

82	Case No.:21/3/83-ALC1/2017	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00109/AM18/	RLA File :50/24/040/00015/AM17/	Lic.No/Date:5010002340 29.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

83	Case No.:45/3/83-ALC1/2017	Party Name:INDO AMINES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00133/AM18/	RLA File :03/94/040/01077/AM17/	Lic.No/Date:0310812206 29.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

84	Case No.:55/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00143/AM18/	RLA File :03/95/040/01035/AM17/	Lic.No/Date:0310812207 29.03.2017	Defer Date:12.07.2017


 TECHNICAL AUTHORITY
 DEPT. OF COMMERCE
 GOVT. OF INDIA
 NEW DELHI

Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.

85	Case No.:58/3/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00146/AM18/	RLA File :03/95/040/00979/AM17/	Lic.No/Date:0310812205 29.03.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/32/2017-TSW dated 16.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

86	Case No.:60/3/83-ALC1/2017	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00148/AM18/	RLA File :03/94/040/01172/AM17/	Lic.No/Date:0310812176 29.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

87	Case No.:78/3/83-ALC1/2017	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00166/AM18/	RLA File :03/94/040/01088/AM17/	Lic.No/Date:0310812180 29.03.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

88	Case No.:63/3/83-ALC1/2017	Party Name:TRAFIGURA INDIA PVT. LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00151/AM18/	RLA File :03/95/040/01026/AM17/	Lic.No/Date:0310812292 30.03.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 12.07.2017.				


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

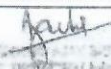
89	Case No.:69/3/83-ALC1/2017	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00157/AM18/	RLA File :03/95/040/01031/AM17/	Lic.No/Date:0310812272 30.03.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.:33/3/83-ALC1/2017	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00121/AM18/	RLA File :09/24/040/00691/AM17/	Lic.No/Date:0910064865 31.03.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/293/2017-TSW dated 16.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:4/3/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00092/AM18/	RLA File :05/23/040/00609/AM17/	Lic.No/Date:0510402138 03.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

92	Case No.:5/3/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00093/AM18/	RLA File :05/23/040/00615/AM17/	Lic.No/Date:0510402137 03.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

93	Case No.:6/3/83-ALC1/2017	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00094/AM18/	RLA File :02/24/040/00251/AM17/	Lic.No/Date:0210207511 03.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer consideration			


 SPECIAL SECRETARY
 DIRECTORATE OF REVENUE
 GOVERNMENT OF PUNJAB
 CHANDIGARH

of the case for wants of information from the firm. D/L dated 03.07.2017 issued by DGFT. The case is re-listed for 12.07.2017.

94	Case No.: 12/3/83-ALC1/2017	Party Name: UNITED CHEMIE PVT. LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00100/AM18/	RLA File :08/24/040/00529/AM17/	Lic.No/Date: 0810139997 03.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/78/2008-CH-II dated 24.03.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.: 28/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00116/AM18/	RLA File :17/24/040/00223/AM17/	Lic.No/Date: 1710006600 04.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.: 29/3/83-ALC1/2017	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00117/AM18/	RLA File :17/24/040/00222/AM17/	Lic.No/Date: 1710006599 04.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.: 11/3/83-ALC1/2017	Party Name: UNITED CHEMIE PVT. LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00099/AM18/	RLA File :08/24/040/00001/AM18/	Lic.No/Date: 0810140024 05.04.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/78/2008-CH-II dated 24.03.2010 on repeat basis, uploaded along with these minutes or as applied by the firm			


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whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	Case No.:32/3/83-ALC1/2017	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00120/AM18/	RLA File :17/24/040/00001/AM18/	Lic.No/Date:1710006601 05.04.2017	Defer Date:
Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

99	Case No.:37/2/83-ALC1/2017	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00037/AM18/	RLA File :03/94/040/01174/AM17/	Lic.No/Date:0310812401 10.04.2017	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/56/2017-TSW dated 15.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.:66/3/83-ALC1/2017	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00154/AM18/	RLA File :03/95/040/01005/AM17/	Lic.No/Date:0310812397 10.04.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

101	Case No.:72/3/83-ALC1/2017	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00160/AM18/	RLA File :03/95/040/00771/AM17/	Lic.No/Date:0310812444 11.04.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for				


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examine the request of the firm. The case is re-listed for 12.07.2017.

102	Case No.:13/3/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00101/AM18/	RLA File :04/24/040/00225/AM17/	Lic.No/Date:0410162982 13.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.			

103	Case No.:14/3/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00102/AM18/	RLA File :04/24/040/00226/AM17/	Lic.No/Date:0410162983 13.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.			

104

Case No.:94/3/83-ALC1/2017	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved																				
HQ File :01/83/050/00182/AM18/	RLA File :15/24/040/00015/AM17/	Lic.No/Date:1510022127 13.04.2017	Defer Date:																				
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-																							
<table><tr><td>Items of export</td><td>Qty.</td><td>Items of import</td><td>Qty.</td></tr><tr><td>Master Batch</td><td>500 MT</td><td>1. LLDPE (Linear Low Density Polyethylene)</td><td>128.750 MT</td></tr><tr><td>Containing –</td><td></td><td>2. Titanium Dioxide</td><td>10.300 MT</td></tr><tr><td>Min. of 125 MT of LLDPE</td><td></td><td></td><td></td></tr><tr><td>Min. of 10 MT of Titanium Dioxide</td><td></td><td></td><td></td></tr></table>				Items of export	Qty.	Items of import	Qty.	Master Batch	500 MT	1. LLDPE (Linear Low Density Polyethylene)	128.750 MT	Containing –		2. Titanium Dioxide	10.300 MT	Min. of 125 MT of LLDPE				Min. of 10 MT of Titanium Dioxide			
Items of export	Qty.	Items of import	Qty.																				
Master Batch	500 MT	1. LLDPE (Linear Low Density Polyethylene)	128.750 MT																				
Containing –		2. Titanium Dioxide	10.300 MT																				
Min. of 125 MT of LLDPE																							
Min. of 10 MT of Titanium Dioxide																							
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																							

105	Case No.:99/3/83-ALC1/2017	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00187/AM18/	RLA File :02/24/040/00256/AM17/	Lic.No/Date:0210207528 13.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Signature
 Director, Foreign Trade
 Directorate of Foreign Trade
 Government of India
 New Delhi

106	Case No.:43/3/83-ALC1/2017	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00131/AM18/	RLA File :05/23/040/00631/AM17/	Lic.No/Date:0510402245 18.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:83/3/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00171/AM18/	RLA File :03/94/040/00049/AM18/	Lic.No/Date:0310812553 18.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:84/3/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00172/AM18/	RLA File :03/94/040/00050/AM18/	Lic.No/Date:0310812555 18.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

109	Case No.:85/3/83-ALC1/2017	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00173/AM18/	RLA File :03/94/040/00048/AM18/	Lic.No/Date:0310812536 18.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			


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	Case No.:89/3/83-ALC1/2017	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00177/AM18/	RLA File :05/23/040/00011/AM18/	Lic.No/Date:0510402254 18.04.2017	Defer Date:
110	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/78/2017-TSW dated 23.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:79/3/83-ALC1/2017	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00167/AM18/	RLA File :03/94/040/01162/AM17/	Lic.No/Date:0310812585 19.04.2017	Defer Date:
111	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/13/2015-CH-II dated 25.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:36/3/83-ALC1/2017	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00124/AM18/	RLA File :05/24/040/00001/AM18/	Lic.No/Date:0510402277 20.04.2017	Defer Date:12.07.2017
112	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			
	Case No.:38/3/83-ALC1/2017	Party Name:TALBROS SEALING MATERIALS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00126/AM18/	RLA File :05/24/040/00034/AM18/	Lic.No/Date:0510402312 21.04.2017	Defer Date:12.07.2017
113	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.			
	Case No.:42/3/83-ALC1/2017	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
114				


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HQ File :01/83/050/00130/AM18/	RLA File :08/24/040/00003/AM18/	Lic.No/Date:0810140121 21.04.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

115	Case No.:86/3/83-ALC1/2017	Party Name:GSC, GLASS LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00174/AM18/	RLA File :05/23/040/00003/AM18/	Lic.No/Date:0510402308 21.04.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.				

116	Case No.:100/3/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00188/AM18/	RLA File :30/24/040/00001/AM18/	Lic.No/Date:3010104025 21.04.2017	Defer Date:
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

117	Case No.:16/3/83-ALC1/2017	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00104/AM18/	RLA File :17/24/040/00218/AM17/	Lic.No/Date:1710006604 24.04.2017	Defer Date:
Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

118	Case No.:88/3/83-ALC1/2017	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00176/AM18/	RLA File :05/23/040/00020/AM18/	Lic.No/Date:0510402314 24.04.2017	Defer Date:12.07.2017
Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.				


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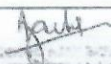
119	Case No.:70/3/83-ALC1/2017	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00158/AM18/	RLA File :03/95/040/00027/AM18/	Lic.No/Date:0310812792 25.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:65/3/83-ALC1/2017	Party Name:UPL LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00153/AM18/	RLA File :03/95/040/00024/AM18/	Lic.No/Date:0310812801 26.04.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:18/3/83-ALC1/2017	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00106/AM18/	RLA File :02/24/040/00014/AM18/	Lic.No/Date:0210207560 27.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

122	Case No.:44/3/83-ALC1/2017	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00132/AM18/	RLA File :05/23/040/00005/AM18/	Lic.No/Date:0510402373 27.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.			

123	Case No.:67/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00155/AM18/	RLA File :03/95/040/00064/AM18/	Lic.No/Date:0310812894 27.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed			


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 Commissioner of Customs
 Ahmedabad Customs Station
 Ahmedabad

for 12.07.2017.

124	Case No.:31/3/83-ALC1/2017	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00119/AM18/	RLA File :02/24/040/00010/AM18/	Lic.No/Date:0210207563 28.04.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

125	Case No.:93/3/83-ALC1/2017	Party Name:CROWN LAMINATES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00181/AM18/	RLA File :08/24/040/00468/AM17/	Lic.No/Date:0810140183 01.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

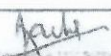
126	Case No.:68/3/83-ALC1/2017	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00156/AM18/	RLA File :03/95/040/00065/AM18/	Lic.No/Date:0310812994 02.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

127	Case No.:90/3/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00178/AM18/	RLA File :08/24/040/00008/AM18/	Lic.No/Date:0810140199 02.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

128	Case No.:92/3/83-ALC1/2017	Party Name:PROEC ENERGY LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00180/AM18/	RLA File :05/24/040/00051/AM18/	Lic.No/Date:0510402427 03.05.2017	Defer Date:
	Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

[Signature]
 Joint Secretary
 Deptt. of Industrial Development
 Directorate General of Foreign Trade
 Ministry of Commerce
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129	Case No.: 39/3/83-ALC1/2017	Party Name: PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00127/AM18/	RLA File :05/24/040/00018/AM18/	Lic.No/Date: 0510402445 04.05.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.				
130	Case No.: 64/3/83-ALC1/2017	Party Name: NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00152/AM18/	RLA File :03/95/040/00082/AM18/	Lic.No/Date: 0310813042 04.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/134/2017-TSW dated 16.06.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
131	Case No.: 87/3/83-ALC1/2017	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date: 0510402444 04.05.2017	Defer Date: 12.07.2017
Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.				
132	Case No.: 37/3/83-ALC1/2017	Party Name: J K PARAS POLYCOATS LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00125/AM18/	RLA File :05/23/040/00036/AM18/	Lic.No/Date: 0510402466 05.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
133	Case No.: 71/3/83-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00159/AM18/	RLA File :03/95/040/00022/AM18/	Lic.No/Date: 0310813081 05.05.2017	Defer Date:
Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 27.06.2017. The Committee decided to ratify the following norms as under:-				


 Director, Technical Authority
 Department of Foreign Trade
 Ministry of Commerce
 Government of India

Items of export	Qty.	Items of import	Qty.
UV Stabilizer Master Batch Containing – Min. of 1140 Kg of UV Stabilizer Min. of 2854 Kg of Polypropylene	5880 Kg	1. UV Stabilizer 2. Polypropylene	1175 Kg 2940 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

134	Case No.:74/3/83-ALC1/2017	Party Name: SOLTEX PETRO PRODUCTS LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00162/AM18/	RLA File :03/95/040/00047/AM18/	Lic.No/Date: 0310813082 05.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:76/3/83-ALC1/2017	Party Name: REX TONE INDUSTRIES LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date: 0310813079 05.05.2017	Defer Date: 12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

136	Case No.:91/3/83-ALC1/2017	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00179/AM18/	RLA File :08/24/040/00435/AM17/	Lic.No/Date: 0810140233 05.05.2017	Defer Date: 12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			

137	Case No.:3/3/83-ALC1/2017	Party Name: SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date: 0310813182 11.05.2017	Defer Date: 12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 12.07.2017.			

[Signature]
 Director, Directorate of Foreign Trade
 Ministry of Commerce
 1st Floor, New Delhi

138	Case No.:40/3/83-ALC1/2017	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00128/AM18/	RLA File :03/95/040/00105/AM18/	Lic.No/Date:0310813195 11.05.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/43/2013-CH-II dated 01.01.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
139	Case No.:41/3/83-ALC1/2017	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00129/AM18/	RLA File :03/95/040/00108/AM18/	Lic.No/Date:0310813196 11.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/43/2013-CH-II dated 17.12.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
140	Case No.:96/3/83-ALC1/2017	Party Name:KRISHI RASAYAN	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00184/AM18/	RLA File :02/24/040/00022/AM18/	Lic.No/Date:0210207589 12.05.2017	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on calculation and formulation given by the Central Insecticides Board (CIB) and earlier decision dated 11.05.2011, committee decided to ratify the norms as applied for by the firm.			
141	Case No.:98/3/83-ALC1/2017	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00186/AM18/	RLA File :02/24/040/00024/AM18/	Lic.No/Date:0210207591 12.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 13.06.2017. The case is re-listed for 12.07.2017.			
142	Case No.:97/3/83-ALC1/2017	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0210207597	Defer Date:


 Director General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

:01/83/050/00185/AM18/	:02/24/040/00025/AM18/	15.05.2017	
Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

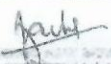
143

Case No.:95/3/83-ALC1/2017	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Approved
HQ File :01/83/050/00183/AM18/	RLA File :02/24/040/00027/AM18/	Lic.No/Date:0210207602 16.05.2017	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/45/2015-CH-II dated 04.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

144	Case No.:1/3/83-ALC1/2017	Party Name:D J S PRINTERS PVT. LTD.,	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00089/AM18/	RLA File :05/23/040/00061/AM18/	Lic.No/Date:0510402600 17.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 12.07.2017.			

145	Case No.: 2/3/83-ALC1/2017	Party Name: KEY LIFE SCIENCES PVT. LTD	Meet No/Date: 3/83-ALC1/2017 16.06.2017	Status: Case Approved
	HQ File :01/83/050/00090/AM18/	RLA File :05/23/040/00022/AM18/	Lic.No/Date: 0510402602 17.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

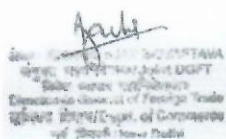
146	Case No.:59/3/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00147/AM18/	RLA File :03/95/040/00071/AM18/	Lic.No/Date:0310813357 17.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 12.07.2017.			


 Joint Secretary (Imports)
 Directorate General of Foreign Trade
 Ministry of Commerce and Industry
 Government of India

147	Case No.:50/3/83-ALC1/2017	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00138/AM18/	RLA File :05/23/040/00076/AM18/	Lic.No/Date:0510402682 24.05.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 12.07.2017.			
148	Case No.:51/3/83-ALC1/2017	Party Name:ITC LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00139/AM18/	RLA File :09/24/040/00019/AM18/	Lic.No/Date:0910065096 24.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
149	Case No.:52/3/83-ALC1/2017	Party Name:ITC LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Approved
	HQ File :01/83/050/00140/AM18/	RLA File :09/24/040/00018/AM18/	Lic.No/Date:0910065097 24.05.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
150	Case No.:105/3/83-ALC1/2017	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:3/83- ALC1/2017 16.06.2017	Status:Case Deferred
	HQ File :01/83/050/00193/AM18/	RLA File :05/24/040/00108/AM18/	Lic.No/Date:0510403023 05.06.2017	Defer Date:12.07.2017
	Decision : The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 23.06.2017. The case is re-listed for 12.07.2017.			

Date:05.07.2017
Place:New Delhi

k k mushahary
Asst. Director General of Foreign Trade



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File No.7/279/2017
Department of Industrial Policy & Promotion
Technical Support Wing

Subject: Advance Authorization No.0510223728 dated 11.07.2008 for export of Tender Care (Protecting Balm) - M/s Silver Oak Laboratories Pvt. Ltd.,

Reference No.01/83/50/527/AM09/DES-IV

In this case, the norms were approved in NC Meeting No.17 dt.22.07.2009 as under:

Export Item:

Description of Item	Quantity
Tender Care (Protecting Balm) (12.86 gm/pc)	90,00,000 Number

Import Item:

S. No.	Description of Item	Quantity
1.	Petrolatum Extra Light Yellow DR	51071 Kg
2.	Caprylic/Capric Triglyride	31196 Kg
3.	Yellow Bees Wax Light	6318 Kg
4.	Paraffin Wax	6318 Kg
5.	Accetylated Lanolin/Acylan UK	5769 Kg
6.	Vitamin E Acetate/Microvit Ace. CHI	Not allowed since the item does not appear in the approved formulation
7.	Cetyl alcohol	2884.5 Kg

The firm has represented for import item no.6 and enclosed a copy of shipping bills, export invoice, packing list and approved formula from Drug Authority. In the FDA, for manufacture of Tender Care (Protecting Balm), Tocopheryl Acetate is mentioned as 0.04968%. The firm has enclosed a copy of International Cosmetic Ingredient Dictionary and Handbook showing that both the products are same. They have also submitted an undertaking, certifying that Vitamin E Acetate/Microvit Ace. CHI and Tocopheryl Acetate are one & the same.

In the past also norms committee approved the same nomenclature for cosmetic products. Based on approved formula from Drug Authority their entitlement of import item no.6- Vitamin E Acetate / Microvit CHI Ace comes to 574.996 kg. Accordingly, DIPP recommends the amendment of norms and allows import item no.6- Vitamin E Acetate / Microvit CHI Ace – 574.996 kg.

DGFT (NC-IV)

Nand Lal
(NAND LAL)
Consultant
09-06-2017
M. 06-2017

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No.7/13/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance Authorization No. 0310769763 dated 07-02-2014 for the export of Solar Glass Tempered - M/s. Gujarat Borosil Limited.

Ref : DGFT UO. No.01/83/050/69/AM-15

This case was approved in the norms committee held on 26.3.2015 and now the form has made a representation for enhancement of input quantity, enclosing central excise certificate for production and consumption data.

Based on central excise certificate the following revise norms are recommended.

Export product : Solar Glass Tempered (AR Coated)

Quantity : 1 MT

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Soda Ash (Dense)	0.23778 MT
2	Silica Sand	0.79054 MT
3	Anti reflective Coating Liquid	0.00183 MT
4	Pine wood	As per Packaging Policy

DGFT (NC)

NLE

(NAND LAL)
Consultant
23-06-2017

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Report Locals ✓

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of ALMIX 20 WP.

(Advance Authorization No. ~~3410042236~~ CH.02.06.2016 dated 30.11.2012)
~~3410041399~~ CH. 24.07.15

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of ALMIX 20 WP.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
ALMIX 20 WP.	1 kg	1. CHLORIMURON ETHYL TECHNICAL	0.103 kg.
		2. METSULFURON METHYL TECHNICAL	0.103 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

21/6/2017

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No.7/77/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of) - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/145/AM-18/DES-4

Advance Authorization No. 0310806428 Dt.20.07.2016

The firm has submitted a material balance for the export items and norms for the export of same items were approved in the past and accordingly following norms are recommended:-

Export Item: 1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
1	1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink.(30%+/-2% Pigment and 36%+/-2%Solid Resin)	0.59
2	1b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54%+/-2%)	0.26
3	1c Polyethylene Wax compound.	0.05
4	1d. Coxi-Oxiretarder	0.01
5	1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.01
6	1f. Lithospere 700S CS (kaolin Clay)	0.01
7	1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
8	1h. Heavy Mineral Oil	0.05
9	1i. Packing Material : 2.5 Kg Vacuum Tin	As per packing policy

Export Item: 2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
10	2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.(27%+/-2% Pigment And 35%+/-2% Solid Resin)	0.61
11	2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.24

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12	2c. Polyethylene Wax compound	0.05
13	2d. Coxi-Oxiretarder	0.01
14	2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
15	2f. Lithosperse 700S CS (Kaolin Clay)	0.01
16	2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
17	2h. Heavy Mineral Oil	0.05
18	2i. Packing Material : 2.5 Kg Vacuum Tin	As per packing policy

Export Item: 3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
19	3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.(23%+/-2% Pigment And 40%+/-2%Solid Resin)	0.62
20	3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%	0.2
21	3c. Polyethylene Wax compound	0.05
22	3d. Coxi-Oxiretarder	0.01
23	3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
24	3f. Heavy Mineral Oil	0.07
25	3g. Lithosperse 700S CS (Kaolin Clay)	0.01
26	3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
27	3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents)	0.01
28	3j. Packing Material : 2.5 Kg Vacuum Tin	As per packing policy

Export Item: 4) Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/- 3%)
Quantity: 1 kg.

Import items:

Sr. No. of application	Item Description	Quantity Recommended (in kg.)
29	4a. Carbon Black	0.19
30	4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)	0.05
31	4c. Polyethylene Wax compound.	0.05

32	4d. Varnishes (Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.	0.35
33	4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound.	0.02
34	4f. Heavy Mineral Oil.	0.1
35	4g. Varnishes (Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.	0.16
36	4h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester)	0.02
37	4i. Lithosperse 700S CS (Kaolin Clay)	0.01
38	4j. Coxi-Oxiretarder	0.02
39	4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%	0.05
40	4l. Packing Material : 2.5 Kg Vacuum Tin	As per packing policy

(Signature)

(NAND LAL)
Consultant
20.03.2017

DGFT (NC)

27/6/2017

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F. No. 7/12/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization for the export of Laminated Door Leaf - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/776/AM-17/DES-IV Dated: 05-01-2017

Ad. Auth. No.:0510400283 Dated- 26-10-2016

The case has been examined and vide letter dated 15-06-2017, the firm has submitted the detailed calculation for requirement of raw materials for manufacturing export product. Based on information furnished by the firm, the following norms are recommended:-

Export Item No.1 - As per application

Quantity - 67 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	67 number
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	134 number
8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.161 Cubic mt.
9	GLUE-D3	39.738 kg
10	HOTMELT	11.290 kg

Export Item No.2 - As per application

Quantity - 38 number

Import Items:

82716/24/17

Sl. No.	Item Description	Quantity recommended
2	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	38 number
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	76 number
8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.091 Cubic mt.
9	GLUE-D3	23.549 kg
10	HOTMELT	6.403 kg

Export Item No.3 - As per application

Quantity - 144 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	144 numbers
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	288 number
8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.346 Cubic mt.
9	GLUE-D3	94.406 kg
10	HOTMELT	24.264 kg

Export Item No.4 - As per application

Quantity - 988 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	988 numbers
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	1976 number
8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	2.371 Cubic mt.
9	GLUE-D3	657.020 kg
10	HOTMELT	166.478 kg

Export Item No.5 - As per application

Quantity - 28 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	28 numbers
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	56 Number
7	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	105.179 Sq. Meter

8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.084 Cubic mt.
9	GLUE-D3	17.352 kg
10	HOTMELT	5.790 kg

Export Item No.6 - As per application

Quantity - 126 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	126 numbers
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	252 Number
7	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	499.338 Sq. Meter
8	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.378 Cubic mt.
9	GLUE-D3	82.564 kg
10	HOTMELT	26.168 kg

Export Item No.7 - As per application

Quantity - 94 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	94 numbers
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	188 number
7.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	372.654 Sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.282 cubic meter
9.	GLUE-D3	61.626 kg
10.	HOTMELT	19.439 kg

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Export Item No.8 - As per application

Quantity - 132 number

Import Items:

Sl. No.	Item Description	Quantity recommended
3.	Wood Veneer (0.50mm+/-10%) PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	132 number
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	264 number
7.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	597.538 sq. meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.449 cubic meter
9.	GLUE-D3	99.053 Kg
10.	HOTMELT	31.247 Kg

Export Item No.9 - As per application

Quantity - 310 number

Import Items:

Sl. No.	Item Description	Quantity recommended
2.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2060 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	310 number.
5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	620 number
7.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	1245.766 Sq. meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.930 cubic meter
9.	GLUE-D3	206.119 kg
10.	HOTMELT	64.108 kg

Export Item No.10 - As per application

Quantity - 34 number

Import Items:

Sl. No.	Item Description	Quantity recommended
4.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 1075 MM (+/- 10% FOR ALL)} (THICKNESS: 44 MM +/- 10%)	34 number

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5.	DECORATIVE LAMINATES (THICKNESS: 0.70 MM +/- 10%) (THICKNESS: 0.70 MM +/- 10%)	68 number
7.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%) (THICKNESS: 5.00 MM +/- 10%)	156.040 sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.102 cubic meter
9.	GLUE-D3	25.956 kg
10.	HOTMELT	7.061 kg

Export Item No.11 - As per application
Quantity - 54 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 38 MM +/- 10%) {BOARD SIZE: 2350 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 38 MM +/- 10%)	54 number
6.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 3.00 MM +/- 10%) (THICKNESS: 3.00 MM +/- 10%)	170.435 sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.138 cubic meter
9.	GLUE-D3	27.781 kg
10.	HOTMELT	9.850 kg
11.	WATERBASE PRIMER 1-K WHITE	34.727 kg

Export Item No.12 - As per application
Quantity - 162 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 38 MM +/- 10%) {BOARD SIZE: 2350 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 38 MM +/- 10%)	162 number
6.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 3.00 MM +/- 10%) (THICKNESS: 3.00 MM +/- 10%)	547.722 sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.413 cubic meter
9.	GLUE-D3	89.651 kg
10.	HOTMELT	29.549 Kg
11.	WATERBASE PRIMER 1-K WHITE	112.055 kg

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Export Item No.13 - As per application

Quantity - 217 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 38 MM +/- 10%) {BOARD SIZE: 2350 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 38 MM +/- 10%)	217 number
6.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 3.00 MM +/- 10%) (THICKNESS: 3.00 MM +/- 10%)	843.392 sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.553 cubic meter
9.	GLUE-D3	139.054
10.	HOTMELT	39.505
11.	WATERBASE PRIMER 1-K WHITE	173.817

Export Item No.14 - As per application

Quantity - 351 numbers

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 38 MM +/- 10%) {BOARD SIZE: 2350 MM X 930 MM (+/- 10% FOR ALL)} (THICKNESS: 38 MM +/- 10%)	351 number
6.	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 3.00 MM +/- 10%) (THICKNESS: 3.00 MM +/- 10%)	1366.619 sq meter
8.	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%) (THICKNESS: 25 MM +/- 10%)	0.895 cubic meter
9.	GLUE-D3	225.328 kg
10.	HOTMELT	64.022 kg
11.	WATERBASE PRIMER 1-K WHITE	281.678 kg

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Consultant
19.06.2017

DGFT (NC)

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No.7/183/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application of M/s Salasar Laminates Ltd. for ratification of input output norms for export of Double Side Decorative Laminates

Ref: DGFT U.O. No. 01/83/50/1041/AM-17/DES-IV/309 dated 27.3.2017

Ad. Auth. No.0810139517 Dated- 11.01.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item No. 1:

Item Description	Quantity (Kg.)
Double Side Decorative Laminates with Barrier Paper size 1300 x 2800 (Thickness 1.7 mm 18200.00 sq. meter 1.9 mm 18200.00 sq. meter 2.0 mm 25480.00 sq. meter 2.2 mm 6734 sq. meter 2.4 mm 7280 sq. meter	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.7 mm to 2.4 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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Export Item No. 2:

Item Description	Quantity (Kg.)
Double Side Decorative Laminates with Barrier Paper size 1220 x 2440 (Thickness 1.80 mm 2973.8 sq. meter (As per application))	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.8 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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DGFT (NC-IV)

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Consultant
13.06.2017**

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No.7/183/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application of M/s Salasar Laminates Ltd. for ratification of input output norms for export of Double Side Decorative Laminates

Ref: DGFT U.O. No. 01/83/50/1043/AM-17/DES-IV/310 dated 27.3.2017
Ad. Auth. No. 0810139518 Dated- 11.01.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item No. 1:

Item Description	Quantity (Kg.)
Double Side Decorative Laminates with Barrier Paper size 1300 x 2800 (Thickness 1.6 mm 18200.00 sq. meter 1.7 mm 36400.00 sq. meter 1.8 mm 36400.00 sq. meter 1.9 mm 18564.00 sq. meter 2.0 mm 2730.00 sq. meter)	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.0 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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Consultant
16.06.2017

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No.7/182/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization no. 0810129536 dated 12.1.2017 for the export of Double Side Decorative Laminates with Barrier paper - M/s Krishna Decor Ltd.

Ref: DGFT U.O. No. 01/83/50/1047/AM-17/DES-IV/311 dated 27.3.2017

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper Size : 1300 MM x 2800 MM, Thickness 1.60 MM Total Qty. 43,680 Sq. Meter (as per application)	1 Sq. Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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Consultant
13-06-2017

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No.7/180/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization no. 2210015634 dated 19.1.2017 for the export of Double Side Decorative Laminates with Barrier paper - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/1021/AM-17/DES-IV/313 dated 27.3.2017

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper (Thickness 2.0mm +/- 1.00 mm) Total Qty. 9,10,000 Sq. Meter	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 2 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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Consultant
13-06-2017

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No.7/240/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01/83/050/58/AM-18/DES-IV/133 Dated 19.05.17

The case has been examined and the following norms are recommended:-

Export product: Release Liners (One side Silicon Coated Paper) 80 to 85 GSM+/- 10%

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 80 to 85 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linker for Silicone	0.0735 gram

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DGFT (NC-IV)

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Consultant
09-06-2017

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**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)**

Subject : Advance authorization for the export of Glass Fibre Geogrid -
M/s Tech Fab (India) Industries Ltd.

Ref : DGFT UO. No.01/83/50/98/AM-18/DES-IV/ 49 dated 13.6.2017

Adv. Auth. No. 0310811680 dated 07-03-2017

In the past meeting no. 15 dated 6.7.2015, the case was approved and accordingly, the following norms are recommended:-

Export product: Glass Fibre Geogrid (Net content of Glass Roving / Polyester Filament Yarn upto 132.002 / 7.664 MT for the export of 200 MT)

Quantity : 1 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Glass Roving	0.7051 Kg
2	Polyester Filament Yarn	0.03905 Kg

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16-06-2017**

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No.7/133/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application of M/s Siddhi Décor Ltd. for ratification of input output norms for export of Double Side Decorative Laminate Sheets with Barrier Paper.
Ref: DGFT U.O. No. 01/83/50/35/AM-18/DES-IV/38 dated 19.5.2017
Ad. Auth. No. 0810139938 Dated- 24.03.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Items:

S. No.	Item Description	Quantity (Kg.)
1 to 4	Double Side Decorative Laminate Sheets with Barrier Paper size 2800 x 1300 mm Thickness: 1.8 mm 25480 sq. meter 2.0 mm 109200 sq. meter 2.5 mm 21840 sq. meter 4.0 mm 21840 sq. meter	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.8 mm to 4.0 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: $A \times B/C$ where A =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, B =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

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(NAND LAL)
Consultant
13.06.2017

DGFT (NC-IV)

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

3/80
Repeat basis

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine

(Advance Authorization No. ~~0310792985~~ dated ~~16.1.2015~~)

0310812138 dt. 27.03.2017 ✓

Ref: U.O. No. 01/82/050/140/AM16/DES-IV/307 dated 6.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox RA 101-4- Octyl-N(4-OctylPhenyl) Benzenamine

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
366 Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine	1 kg.	1. Diphenylamine	0.405 Kg.
		2. Di-Isobutylene	0.680 - Kg.
		3. Activated Clay	0.220 Kg.

This issues with the approval of competent authority.

27/6/2017

A.K. 17/11

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-4) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95/2011 -CH-II dated 11.9.2015

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No.7/32/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Self Adhesive paper (150 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/146/AM-18/DES-IV/47 Dated 13.6.2017
Advance Authorization No. 0310812205 dated 29-3-2017

The case has examined and DIPP recommends the following norms on repeat basis :-

Export Item : Self Adhesive paper (150 GSM +/- 10%)
Quantity : 1 Sq. Meter

Import Item :

S.No.	Item sought to be imported Duty Free	Quantity recommended
1	Vellum Paper (70 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contains in export item
2	Adhesive (100% Solid) Rubber Based Hot Melt	0.024 kg.
3	Glassine Paper (60 GSM +/- 10%)	1.04 Sq. Meter/sq meter content contains in export item

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DGFT (NC-IV)

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Consultant
16-06-2017

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File No. 7/293/2017-TSW
Department of Industrial Policy & Promotion
(TSW)

Subject: Advance Authorisation No. 0910064865 dated 31-03-2015 – M/s Shiv Shakti Timber Industries for the export of Spruce wood, Pallets, crates, Boxes, Runners, Skids, Wooden packing items.

Ref: DGFT UO No. 01/83/050/121/AM-18/DES-4/48 Dated 13.6.2017

The case has been examined and the following norm is recommended :

S.No.	Export Item	Quantity	Import Item	Quantity.
1.	Spruce wood, Pallets, crates, Boxes, Runners, Skids, Wooden packing items	1.00 Cubic Meter.	Spruce (Picea Abies), Rough Sawn (14 to 25 mmx 75 to 145mm x 800 to 8000 mm)	1.05 Cubic Meter/ cubic Meter content in export product.

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Consultant
16-6-2017

DGFT (NC-IV)

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat basis

Sub: Application from M/s. United Chemie for issuance of licence. No. 08/013 9997 dt. 03.04.17

M/s. United Chemie have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Direct Yellow (Liquid)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data. Following norms may be used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Direct Yellow 11 (Liquid) (Dye content : 29%)	1 kg.	1) Para Nitro Toluene	0.246 kg.
		2) Diethanol Amine	0.215 kg.
		4) Tri-N-Butyl Amine	0.037 kg.

Jasbir Singh
(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC Uo. No. 14010/78/2008/Ch.II Dated 24.3.2010

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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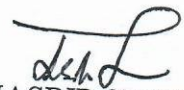
Repeat basis ✓

Sub: Application from M/s. United Chemie for issuance of licence. No. - 08/0140024 dt. 05.04.17

M/s. United Chemie have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Direct Yellow (Liquid)**

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data. Following norms may be used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Direct Yellow 11 (Liquid) (Dye content : 29%)	1 kg.	1) Para Nitro Toluene	0.246 kg.
		2) Diethanol Amine	0.215 kg.
		4) Tri-N-Butyl Amine	0.037 kg


(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC Uo. No. 14010/78/2008/Ch.II Dated 24.3.2010

27/4/2017

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No.7/56/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance Authorization for export of Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref. : **DGFT F.No.01/83/50/37/AM-18/DES-IV/41** dated 13-06-2017

Adv Auth No.0310812401 dated 10-04-2017

Vide letter dated 8.6.2017, the firm has submitted the production / consumption data duly certified by Chartered Accountant. In the past also (meeting no. 19/2014-15 on 21.4.2015), they have allowed 1,2 & 3 items for the export of same item. Accordingly, the following norms are recommended :-

Export item : Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin)

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.1183 MT
2.	Pigments	Applied quantity upto 2% of FOB value of export whichever is less
3.	Crushed Mirror	Applied quantity upto 3% of FOB value of export whichever is less
4.	Quartz Powder in various Grit Sizes	0.8051 MT

Ag 27/6/2017

NLS
(NAND LAL)
Consultant
15-06-2017

DGFT (NC-4)

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F. No. 7/78/17-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance Authorization No. 0510402254 dated 18-4-17 for the export of scented wax candles - M/s Girdhars International

Ref : DGFT UO. No.01/83/50/177/AM-18/DES-4/55 dated 13.6.17

The case has been examined and the firm is exporting scented wax candle in assorted colours, sizes and shapes. Taking cue from K-159, following norms is recommended:-

Export Item : Scented Candles in Assorted Colours, Sizes and Shapes

Quantity : 1 Kg

Import Items :-

S.No.	Item description	Quantity recommended
1	Paraffin Wax	0.8476 Kg
2	Palms Wax	0.10 Kg
3	Micro Wax	0.0224 Kg
4	Fragrances	0.030 Kg (subject to 8% FOB value of export)
5	Wicks	0.002 Kg
6	Colours (Assorted)	0.001 Kg
7	Light Stabilizer/Cyasorb/Richvin/Cs/Stabilizer	0.0023 Kg
8	Polymer Vybar/Polyboost/AC Wax Chemical	0.0023 Kg

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NLE
(NAND LAL)
Consultant
23-06-2017

DGFT(NC)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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111
Repeat basis

Subject: Advance Authorization application from M/s. Colourtex Industries Pvt. Ltd. for the import of raw material against the export of Reactive Blue 19 (60% Dye content)

(Advance Authorization No. ~~0310790643~~ dated ~~30.10.2014~~)
0310812585 dt 19.04.2017

Ref: RLA File No. 03/94/040/00609/AM 15

M/s. Colourtex Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of Reactive Blue 19 (60% Dye content)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Reactive Blue 19 (60% Dye content)	1 kg	1. Bromamine Acid	0.433 kg.
		2. Meta Base Condense	0.236 kg

This issues with the approval of competent authority.

Autograph
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/13/2015 -CH-II dated .5.2015

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No.7/134/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance Authorization No.0310813042 dated 04-5-2017 - M/s New (India) Imaging Industries Pvt. Ltd.
Ref: DGFT UO. No.01/83/050/152/AM-18/ DES-4/46 dated 13.6.2017

The case has been examined and the following norm is recommended by the DIPP:-
Export Item No. 1: As per application.

Quantity: 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
1.	Coated paper (J-80270) in Jumbo Roll GSM 95 $\pm 10\%$	1.005 kg/kg content contained in export product

Export Item No. 2: As per application.

Quantity: 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
2.	Coated paper (J-37110) in Jumbo Roll GSM 180 $\pm 10\%$	1.005 kg/kg content contained in export product

Export Item No. 3: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
3.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 90 (+/-10%)	1.03 kg/kg content contained in export product

Export Item No. 4: As per application.

Quantity : 1 kg

Import Item:

Import item no.	Import Item description	Quantity recommended
4.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 112(+/-10%)	1.03 kg/kg content contained in export product

Export Item No.5: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
5.	Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 112(+/-10%)	1.005 kg/kg content contained in export product

Export Item No.6: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
6.	Printing Paper / Inkjet Premium Cad Paper in Jumbo in Jumbo rolls of GSM 90 (+/-10%)	1.005 kg/kg content contained in export product

Export Item No.7: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
7.	Printing Paper / Inkjet Premium Cad Paper in Jumbo in Jumbo rolls of GSM 90 (+/-10%)	1.005 kg/kg content contained in export product

Export Item No.8: As per application.

Quantity : 1 kg

Import Item :

Import item no.	Import Item description	Quantity recommended
8.	Printing Paper / Inkjet Premium Cad Paper in Jumbo in Jumbo rolls of GSM 90 (+/-10%)	1.005 kg/kg content contained in export product


(NAND LAL)
Consultant
16-06-2017

DGFT(NC-IV)

17/2/2017

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Repeat basis

Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms.

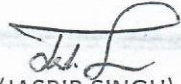
M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of DYNAL FNX 1210 (Lauryl Alcohol 5 Moles Ethoxylates)

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application:

AA. No. 0310813195 dt. 11.05.2017 ✓

Item of export	Qty.	Item of import	Qty.
DYNAL FNX 145 (Tri Decyl Alcohol 5. Moles Ethoxylates)	1 kg	Ethylene Oxide (EO)	0.530kg
		Tri Decyl Alcohol (TDA)	0.480kg

Ag-7/6/2017


(JASBIR SINGH)
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 1.1.2014

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Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

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Sub: Application from M/s. Omni Impex Pvt. Ltd. for fixation of norms. AA No. 0310813196 dt. 11.05.17

M/s. Omni Impex Pvt. Ltd have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)

Their application has been examined. The party has furnished details of manufacturing process. Palladium Metal is refined, dissolved in chemicals, washed and impregnated on Carbon. Based on the details furnished by the party, this Department recommends the following norms for the present licence application:

Item of export	Qty.	Item of import	Qty.
DYNAL FNX 1210 (Lauryl Alcohol 10 Moles Ethoxylates)	1 kg	Ethylene Oxide (EO)	0.685kg
		Lauryl Alcohol (LA)	0.300kg

AD-21/4/2017

J.S.L.
(JASBIR SINGH)
Consultant

Shri Daya Shankar, DDG, O.o DGFT, Udyog Bhavan, New Delhi.
Deptt. of C&PC U.O. No. 14010/43/2013-CH-II dated 17.12.2013

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Repeat basis

Subject: Advance Authorization application from M/s. Krishi Rasayan Export Pvt. Ltd. for the import of raw material against the export of Pretilachlor 50% EC/ Emamectin Benzoate 5% SG/ Thiophanate Methyl 70% WP

Ref: DGFT U.O. No. 01/83/50/087,020, 088, 303/AM-16/DES-4/221 dated 25.5.2015

M/s. Krishi Rasayan Export Pvt. Ltd. have submitted present application for the import of raw material against the export of Pretilachlor 50% EC/ Emamectin Benzoate 5% SG/ Thiophanate Methyl 70% WP

The applications have been examined and the Department recommends the following norms for the present Advance Authorization application.

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1. Item of Export	Qty.	Item of Import	Qty
Pretilachlor 50% EC	1 litre	Pretilachlor Tech 95 % EC	0.526 kg.

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2. Item of Export	Qty.	Item of Import	Qty
Emamectin Benzoate 5% SG	1 kg.	Emamectin Benzoate 95% Tech	0.0526 kg.

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3. Item of Export	Qty.	Item of Import	Qty
Thiophanate Methyl 70% WP	1 kg.	Thiophanate Methyl Tech 94%	0.720 kg.

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AA No. - 0210207602 dt. 16.05.2017 ✓

4. Item of Export	Qty.	Item of Import	Qty
Acetamiprid 20% SP	1 kg.	Acetamiprid Tech	0.200 kg.

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/45/2015 -CH-II dated 4.9.2015